

IN THE HIGH COURT OF BOMBAY AT GOA
LD-VC-CW-347-2020

Quinsan Cottages Thr. Manager ... Petitioner

Versus

State of Goa & Ors. ... Respondents

Mr. A. D. Bhohe with Mr. Chirag Angle, Advocates for the petitioner.
Ms. Maria Correia, Additional Government Advocate for the
Respondents No.1 and 2.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 1st December, 2020

P.C.

Heard Mr. Bhohe for the petitioner and Ms. Maria Correia,
learned Additional Government Advocate for the Respondents No.1
and 2.

2. On 23.11.2020 we made the following order:

“1. Mr. Bhohe, the learned Counsel for the petitioners, on instructions, states that the petitioners only press for the relief in terms of prayer clause (b) of this petition and seek extension of time till 31.12.2020 for carrying out the demolition in terms of the impugned order dated 02.03.2016.

2. Mr. Pangam, the learned Advocate General, states that similar request is made to the GCZMA which will consider such request in its meeting scheduled on 26.11.2020.

3. Accordingly, this petition is postponed to 01.12.2020.”

3. Today, Ms. Correia, learned Additional Government Advocate states that the GCZMA has considered the request of the petitioner in its meeting held on 26.11.2020 and granted the petitioner extension upto 31.12.2020 for carrying out demolition in terms of the impugned order dated 02.03.2016.

4. Mr. Bhohe, on instructions, states that the demolition will be carried out on or before the extended date i.e. 31.12.2020 and therefore, he does not press for any further reliefs in this petition.

5. By accepting the aforesaid statement, we dispose of this petition.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.